

Petition No. 152/GT/2026

Date: 1st September 2026

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Mauda Super Thermal Power Station Stage-I (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

Additional Capital Expenditure (ACE):

- a) *Petitioner has claimed multiple ACE item under more than one Regulation. Petitioner is required to submit reason for claiming ACE item under multiples regulations as per the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- b) *Furnish certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment for following ACE works proposed under 25(2)(c) of the 2024 Tariff Regulations:*
 - (i) *Upgradation of monitoring system of Power Transformers (Online DGA System installation),*
 - (ii) *Replacement of 'Emerson' make UPS Battery*
 - (iii) *Upgradation of PLC System of HCSD Pumps*
 - (iv) *Upgradation of Wagon Tippler PLC System*
- c) *Furnish details of decapitalization/ assumed deletions corresponding to Additional capital expenditure claimed with due linkages to Form 9A for works/ items proposed under 25(2) of the 2024 Tariff Regulations:*
- d) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure for following items claimed under the Regulation 26(1)(i) of 2024 Tariff Regulations:*
 - (i) *Installation of Energy efficient Fans in Cooling Tower*
 - (ii) *Replacement of Fastoon Trolley with Energy Chain*
 - (iii) *Replacement of Gravimetric Feeders with VFD Feeders*
 - (iv) *Side Stream Filtration (SSF) System in Cooling Tower*
- e) *Provide certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment OR relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for item claimed for the claim*

towards Upgradation of Analog based CCTV cameras to IP based cameras under 25(2)(c) or 26(1)(d) of the 2024 Tariff Regulations.

- f) Provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Lighting Mast installation in Ash Dyke Area claimed under 26(1)(d) of the 2024 Tariff Regulations.
- g) Submit year-wise reconciled statement of expenditure towards Ash Dyke/ pond / lagoon related works w.r.t. Approved cost under original scope of works, along with supporting documents.

O&M expenses:

- h) **Security Expenses:** Submit the assessment of security requirements and computation of security expenses along with rationale for y-o-y increase.
- i) **Water Charges:** Basis and computation of claimed Water charges for 2024-29 as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations along with Form-19.

Interest on loan:

- j) Submit soft copy of Form-13, with linkages.

Calculation of ECR:

- k) Provide soft copy of Form-15 and Form-15A, with linkages.

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents